

(12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD.

O.A.NO. 592/95

DATE OF JUDGMENT: 4.5.95

BETWEEN:

V.Rajamullu

Applicant

AND

1. Central Water Commission rep. by its
Chairman, Seva Bhavan,
New Delhi.

2. The Superintending Engineer,
Godavari Circle, CWC,
Hyderabad.

3. The Executive Engineer,
Lower Godavari Division,
11-5-382-396, II Floor,
Red Hills,
Hyderabad-4.

Respondents

COUNSEL FOR THE APPLICANT: SHRI PB Vijaya Kumar,

COUNSEL FOR THE RESPONDENTS: SHRI NR Devaraj
Sr./Addl. CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD....

13

O.A.NO.592/95.

JUDGMENT

Dt:4.5.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Learned Shud D B Vaidya Kumar, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

2. The applicant who is now working at Hyderabad is transferred to Jagdalpur by the impugned order dated 20.5.1995 issued by R-I. The same is assailed in this OA.

3. The applicant submitted representation dated 2.5.1995 (vide Annexure-2 to the OA) to the Chairman, CWC, New Delhi (R-1) requesting for his retention in Hyderabad.

4. In the circumstances, it is just and proper to

R-I has to dispose of the representation dated 2.5.1995 of the applicant expeditiously and preferably within one month from the date of receipt of this order. If in the meanwhile, the applicant is going

✓

contd....

3 ..

to apply for leave, the same has to be considered
in accordance with rules.

stage. No costs./

(R.RANGARAJAN)
MEMBER (ADMN.)

V.N.Rao
(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 4th May, 1995.
Open court dictation.

Ambriz SSS
Deputy Registrar(J)CC

vsn

To

1. The Chairman,
Central Water Commission,
Sena Bhavan, New Delhi.
2. The Superintending Engineer,
Godavari Circle, CWC, Hyderabad.
3. The Executive Engineer, Lower Godavari Division,
11-5-382-396, II Floor, Red Hills, Hyderabad-4.
4. One copy to Mr.P.B.Vijayakumar, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

C.C. today
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COMPARED BY *S/S/95* APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEE LADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN: M(ADMN)

DATED - 4-5-1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

O.A. No. *592/95* in
T.A. No. (W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed. *admission stage*

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

NO SPARE COPY

